

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 113(ND)/2011
along with
CA NO.46/2017
RT No.25/Chd/Pb/2016**

Narinder Kumar Bawa & Anr.

...Petitioners

Versus.

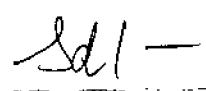
M/s Prakash Communications Ltd. & Ors.

...Respondents

Present: Mr. Narinder Kumar Bawa, petitioner No.1 in person.
Mr. B.S. Sangha, Mr. Gaurav Mankotia, Advocates
for respondents No.2 & 3.

As per office report, compliances have been made by the respondents with regard to filing of application along with affidavit and Balance Sheets of three Financial Years and also the written submissions, as observed in the order dated 16.03.2017. As per office report, Mr. B.S. Sangha, Advocate has filed his Power of Attorney for respondents along with Resolution dated 15.04.2017 of the Board of Directors. Learned counsel for respondents seeks time to file provisional un-audited Balance Sheet for the period ending 30.09.2016 as prayed today by the petitioners to file the Statements of Bank(s) Accounts showing the balance amount lying in the name of respondent-company as on 31.03.2017. The needful be done at least one week before the next date fixed along with affidavit.

The matter is adjourned for arguments to 17.05.2017 and it will be fixed on day to day hearing, if need be.


(Justice R.P. Nagrath)
Member (Judicial)

✓ April 19, 2017
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